

ITEM NO.55

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 42051/2022

(Arising out of impugned final judgment and order dated 16-02-2018 in WC No. 43195/2015 21-03-2022 in CMRA No. 319/2021 passed by the High Court Of Judicature At Allahabad)

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S BRIGHT INFRACON PVT. LTD & ORS.

Respondent(s)

IA No. 20933/2023 - CONDONATION OF DELAY IN FILING

IA No. 20934/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 20935/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 24267/2023 - EXEMPTION FROM FILING O.T.

IA No. 20936/2023 - EXEMPTION FROM FILING O.T.

IA No. 24261/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES

WITH

Diary No(s). 41826/2022 (XI)

IA No. 16373/2023 - CONDONATION OF DELAY IN FILING

IA No. 16374/2023 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 16375/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 24250/2023 - EXEMPTION FROM FILING O.T.

IA No. 16376/2023 - EXEMPTION FROM FILING O.T.

IA No. 24248/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-10-2024 These matters were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI**

For Petitioner(s) Mr. Anil Kaushik, Sr. Adv.
Mr. Rajat Rana, Adv.
Mr. Mayank Gautam, Adv.
Mrs. Shashi Sharma, Adv.
Mr. Vishal Bansal, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s) Mr. Jetendra Singh, Adv.

Mr. Vijendra Kumar Kaushik, Adv.
Ms. Manju Jetley, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Jetendra Singh, learned counsel appearing for the respondents, prays for and is granted three weeks' time to file counter affidavit.

Rejoinder affidavit, if any, be filed within three weeks thereafter.

List after six weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR